

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CP No. 12/2016

UNDER SECTION 241/242 OF CA 2013.

IN THE MATTER OF SATISH KESHA MURTHY & ORS
AND
AUIN RESEARCH & DEVELOPMENT PRIVATE LIMITED & ORS.

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hn'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 03rd August, 2017

For the Petitioner: Shri Girish Kumar M.S, Advocate.

Per Hon'ble Dr. Ashok Kumar Mishra, Member (T):

ORDER

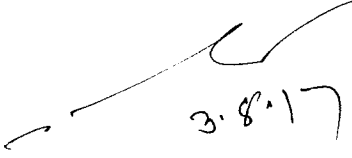
PCS for petitioner is present. I.A. No.79/17 is taken up today.

Heard the PCS for petitioner. Perused the I.A. filed under Rule 32 of NCLT Rules. PCS reported that the observations made by the Tribunal that name of Respondent No.3 is to be deleted from the array of respondents. Therefore, this application is filed to delete the name of Respondent No.3.

After hearing the representation made by the PCS for petitioner, there is need to allow the application permitting him to delete the name of Respondent No.3 from the array of respondents as his presence is not necessary for deciding the dispute involved and he is a mere shareholder.

In the result I.A. No.79/2017 is allowed. Petitioner is directed to delete the name of Respondent No.3 from the array of respondents and to file amended petition after deleting Respondent No.3.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)